

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date of Decision : 03.05.2018

Appeal No. 105 of 2018

M/s. Ramakrishna Sekhsaria
719, Rotunda, 7th Floor,
B.S. Marg, Fort,
Mumbai – 400 023.

...Appellant

Versus

1. Securities and Exchange Board of India
SEBI Bhavan, Plot No. C-4A,
G-Block, Bandra-Kurla Complex,
Bandra (East),
Mumbai – 400 051.

2. Bombay Stock Exchange
P.J. Towers,
Dalal Street, Fort,
Mumbai – 400 023.

...Respondents

Mr. Neerav Merchant, Advocate i/b Thakordas and Madgavkar for the Appellant.

Mr. Mihir Mody, Advocate with Mr. Nishant Upadhyay, Advocate i/b K Ashar & Co. for Respondent No. 1.

Mr. Medhas Nambiar, Advocate i/b The Law Point for Respondent No. 2.

WITH
Appeal No. 106 of 2018

Bharat Ramakrishna Sekhsaria
719, Rotunda, 7th Floor,
B.S. Marg, Fort,
Mumbai – 400 023.

...Appellant

Versus

1. Securities and Exchange Board of India
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...Respondents

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Mr. Mihir Mody, Advocate with Mr. Nishant Upadhyay, Advocate i/b K Ashar & Co. for Respondent No. 1.

Mr. Medhas Nambiar, Advocate i/b The Law Point for Respondent No. 2.

CORAM : Justice J.P. Devadhar, Presiding Officer
Dr. C.K.G. Nair, Member

Per : J.P. Devadhar (Oral)

1. After arguing these appeals for some time, counsel for the appellants sought permission to withdraw these appeals with liberty to file fresh appeals by incorporating additional documents which have been inadvertently not included in these appeals.

2. Accordingly, both the appeals are allowed to be withdrawn with liberty as prayed. Fresh appeals, if any, be filed on or before June 30, 2018. If fresh appeals are filed on or before June 30, 2018, the Court Fees paid on these appeals be adjusted against the Court Fees payable on the fresh Appeals.

3. Both appeals are disposed of in the aforesaid terms with no order as to costs.

Sd/-
Justice J.P. Devadhar
Presiding Officer

Sd/-
Dr. C.K.G. Nair
Member

03.05.2018

Prepared and compared by:msb